

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-SECOND REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-second Report.

2. The Committee met on the 12th March, 1975 for—

I. Further examination of the Constitution (Amendment) Bill, 1975 (Amendment of article 324) by Shri Madhu Limaye under rule 294(1) (a) of the Rules of Procedure. [Consideration of the Bill was postponed at the sittings of the Committee held on the 24th February, 1975 and 4th March, 1975.]

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 14th March, 1975.

Further Examination of the Constitution (Amendment) Bill

3. The Committee took up further examination of the Constitution (Amendment) Bill, 1975 (Amendment of article 324) by Shri Madhu Limaye.

4. Shri Madhu Limaye, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

5. The Bill seeks to amend article 324 of the Constitution with a view to provide that the Election Commission shall consist of the Chief Election Commissioner and two other Election Commissioners to be appointed by the President on the advice of a Selection Board consisting of the leader of the Government Party in Lok Sabha and the leader of opposition and the Chief Justice of India.

6. The Committee were of the view that the question raised in Shri Limaye's Bill was substantially identical to the one raised in the Constitution (Amendment) Bill, 1972 (*Amendment of article 324*) by Shri R. P. Ulaganambi, M.P., the motion for consideration of which was negatived by the House on 7th March, 1975. The Committee feel that in view of the provisions of rule 338, Shri Limaye might not be permitted to move for leave to introduce his Constitution (Amendment) Bill during this (thirteenth) Session.

Classification and Allocation of Time to Bills

7. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

8. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of Time to Resolutions

9. The Members who had tabled the Resolutions were invited to attend the sitting. Dr. K. L. Rao and Shri S. C. Samanta attended.

10. The Committee recommend the allocation of time as follows:—

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|---|---------|
| (1) Resolution regarding measures to remove economic and social injustices to women. | 2 hours |
| (2) Resolution regarding generation and distribution of electrical power. | 2 hours |
| (3) Resolution regarding supply of essential articles at subsidized rates through fair price shops. | 2 hours |

Recommendations

11. The Committee recommend that—

- (i) Shri Madhu Limaye be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 10 above, be agreed to by the House.

NEW DELHI;

March 12, 1975.
Phalguna 21, 1896 (Saka)

G. G. SWELL,

Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1975 (Amendment of article 270 and insertion of new article 364A) by Shri Rana Bahadur Singh.	3 of 1975	B	2 hours
2.	The Constitution (Amendment) Bill, 1975 (Amendment of article 171) by Shri Era Sechiyan.	6 of 1975	B	2 hours
3.	The Constitution (Amendment) Bill, 1975 (Amendment of article 352) by Shri Madhu Limaye.	7 of 1975	B	2 hours
4.	The Constitution (Amendment) Bill, 1975 (Amendment of article 359) by Shri Madhu Limaye.	9 of 1975	B	2 hours